GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3324 TO BE ANSWERED ON 12.07.2019

REHABILITATION OF MINOR RAPE VICTIMS

3324. SHRI JAGDAMBIKA PAL:

Will the Minister of Women & Child Development be pleased to state:

- (a) whether the Government has considered introducing any policy/ programme for relief and rehabilitation of minor rape victims;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is mulling to bring about any such policy/ programme; and
- (d) if so, the details thereof along with the time frame within which it is likely to be implemented?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) is the primary legislation for ensuring the safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection including minor rape victims and those in conflict with law by catering to their basic needs through proper care, protection, development, treatment and social re-integration. It defines standards of care and protection to secure the best interest of child. The primary responsibility of execution of the JJ Act, 2015 lies with the State Governments. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act, inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling, etc. The Ministry of Women and Child Development is implementing "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) for providing financial assistance to State Governments/UT Administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection and children in conflict with law. Under CPS financial assistance is provided to the State Governments/UT Administrations for setting up and maintenance of various types of Child Care Institutions.
